

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, WESTERN ZONE BENCH PUNE, AT
PUNE IN**

Original Application No. 59/2019 (wz)

Sakharam Asaram Kale and Another Applicant

Versus

The Regional Officer MPCB and others. Respondent

INDEX

Sr. No.	Particular	Exh	Page No.
*	Memo of Affidavit in Reply		713 To 719
1.	The Copy of permission order 23/07/2025 issued by the Sub Divisional Officer Aurangabad	R-I	720 To 722
2.	The Copy of permission order 24/07/2025 issued by the Sub Divisional Officer Paithan/Phulambri	R-II	723 To 725
3	The Copy of report dated 05/03/2025 and 24/07/2025 submitted by Project Director NHAI	R-III	726 To 730
4	The copy of the office order dated 23/07/2025	R-IV	731 To 731
5	The copy of the said committee report of dated 09/10/2025	R-V	732 To 734

Date-08/04/2026

Place: Chhatrapati Sambhajnagar

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL**

Original Application No. 59/2019

Sakharam Asaram Kale and Another

Applicant

Versus

The Regional Officer MPCB and others.

**AFFIDAVIT ON BEHALF OF THE DISTRICT
COLLECTOR CHHATRAPATI SAMBHAJINAGAR
IN COMPLIANCE WITH THE ORDER STATED**

27/11/2024.

I Deelip s/o Veerpaksh Swami, Age-56. years Occ-
Government Service presently serving as the District
Collector Chh. Sambhajinagar, R/o. Chh. Sambhajinagar, do
state of solemn affirmation as under.

1. That, This Hon'ble Tribunal by way of order dated
27/11/2024 passed in a original application No. 59/2019 was
pleased to direct the District Collector, Chhatrapati
Sambhajinagar, to submit details as to when permission was
granted to the Respondent No. 2 to 4 - NHAI to fall the trees
and how many number trees and species, and how many
trees are planted and out of them, how many trees have
survived.

Jale

BEFORE ME

ADV QUAZI S H

ADVOCATE & NOTARY

OF INDIA REG NO 15026 2019

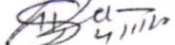
MIRAJNAGAR DISTRICT

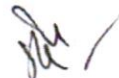
2. In compliance with the aforesaid direction I am submitting the details in respect of the permission granted by Sub Divisional Magistrate for falling of trees and actual numbers of tress, which have been planted and which are found to be survived as under.

A) That, Sub Divisional Magistrate Aurangabad by way of office order dated 23/07/2015 had issued permission for cutting of 413 trees on right hand side on 407 trees on left hand side of Yedshi - Aurangabad belt of National Highway No. 211 passing through the Area Pandhari Village to Nipani Village in Aurangabad Taluka. Thus, the Sub Divisional Officer Aurangabad had granted permission for cutting 820 tress within the road belt of Aurangabad Taluka. The copy of the said permission order 23/07/2025 issued by the Sub Divisional officer Aurangabad is annexed here and marked as 'R-I'.

B) It is further submitted that, the Sub Divisional Magistrate Paithan/Phulambri by way of office order dated 24/07/2015 had also granted permission to cut 397 trees within the road belt from Koli Bhodkha to Thapti Tanda included in Paithan Taluka of Aurangabad District. The copy

BEFORE ME


ADV QUAZI S H
ADVOCATE & NOTARY
GOVT OF INDIA REG NO 15026 21
AURANGABAD DISTRICT



of the order dated 24/07/2015 issued by the Sub Divisional Magistrate Paithain/Phulambri is annexed here and marked as R-II.

3. I further submit that, the total length Solapur-Dhule National Highway No. 211 (New National Highway No.52) in Chhatrapati Sambhajnagar District is 36 Kilometers.

I further submit that, the Project Director NHI has submitted a report dated 05/03/2025 in the office of the deponent thereby stating that around 1,217 trees non-forest trees have been cut for the construction of the NH-211 (NH-252) and in lieu of that the NHAI has planted 21,378 trees in Avenue section and 22,351 trees in Median section (Total 43,729 trees), on the road belt passing through Chhatrapati Sambhajnagar/Aurangabad District. The copy of the report dated 05/03/2025 and 24/07/2025 submitted by project Director NHAI in the office of the deponent is is annexed here and marked as R-III.

4) I further say and submit that, after the communication of the orders dated 23/07/2025 passed by this Hon'ble Tribunal, the deponent immediately constituted a

BEFORE ME

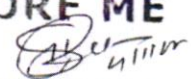
ADV. QUAZI S H
ADVOCATE & BARRISTER
OF INDIA REG NO 15026 20 6
AURANGABAD DISTRICT

committee headed by a Deputy Conservator of Forest, Chhatrapati Sambhajnagar to conduct the spot inspection and verification of the actual number of trees planted by NHAI authorities and which are in existence on both the sides of National Highway No. 52 (Old NH-211) passing through the Chhatrapati Sambhajnagar District head.

The said committee was instructed to conduct the spot verification and submit a report to that effect a report to that spot verification in the above issues and submit, the report to that effect in the office of the deponent expeditiously. The copy of the office order dated 23/07/2025 issued by the deponent is annexure is annexed here and marked as 'R-IV'.

5) I further say and submit that the said committee headed by the Deputy Conservator of Forest, Chhatrapati Sambhajnagar has submitted its verification report dated 09/10/2025 in the office of deponent thereby reporting that the National Highway No. 211 NHAI authority had planted, 10,041 trees on the left hand side of the NH-52 and 11,337 trees on the right hand side of NH-52.

See

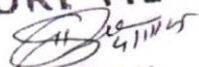
BEFORE ME

ADV. QUAZI S H
ADVOCATE & BARRISTER
OF INDIA REG. NO. 15026 2019
AJRANGABAD DISTRICT

6) However, at the time of verification it was Revealed that 3834 trees on the left hand side and 5494 trees on the right hand side of the said NH-52 where have been sustained. The sustaining percentage of trees was found to be 43.63 %.

Upon spot inspection it was rebuild that NHAI authorities had planted Shishu, India beech tree, Orchid Tree, Kashid, Neem, Arjun, Kashid, Petrofarm, Chinese Chaste tree, Banyan, Konoforms, tress on the left hand side and Indian beech tree, Kashid, Delonix Regia, Shishu, Neem, Orchid tree, Konoforms trees on the right hand side of the said NH - 52 within the belt passing through the Chhatrapati Sambhajinagar District. The copy of the said report dated 09/10/2025 submitted the committee is is annexed here and marked as R-V.

7) I say and submit that, considering the total numbers of trees cutdown by NHAI authorities as per the permission granted by S.D.O Aurangabad and S.D.O Paithan/Phulambri that is $820+397=1,217$ trees, Upon spot inspection it is Revealed that the NHAI authorities have planted total 21,378 trees on both the sides of NH-52 out of

Jol

BEFORE ME

ADV QUAZI S H
 ADVOCATE & NOTARY
 OF INDIA REG NO 15026 20 6
 MURANGARAD DISTRICT

which as on date 9,329 trees are found to be sustained as on date.

The copy of the report dated 09/10/2025 submitted by the committee is annexure with and marked is Exh. E Hence this report.

Hence this affidavit/compliance report.

Date :- / /2025

Place :- Chh. Sambhajinagar

Deponent

Deelip Veerpaksh Swami

BEFORE ME
ADV QUAZI S H
ADVOCATE & NOTARY
OF INDIA REG NO 15026 2019
AURANGABAD DISTRICT

Verification

I Deelip s/o Veerpaksh Swami Age-56 years Occu- Government service presenting serving as District Collector Chhatrapati Sambhajinagar do hereby on solemn affirmation & state that, the contents of this affidavits/compliance reports are true and correct and to the best of my knowledge and belief as per official records available. Hence, verified on this ~~4th~~^{Nov} day ~~October~~, 2025 at Chhatrapati Sambhajanagar



Deelip
Deponent

Deelip Veerpaksh Swami



AFFIDAVIT

Deelip s/o Veerpaksh Swami
Age 56 yrs. Cent Sani
R: Collector Ch. Sambhajinagar
do hereby state on oath that the contents of Documents are true and correct to the best of my knowledge & belief
Hence verified on 04/11/2025



BEFORE ME

[Signature]
ADV QUAZI S H
ADVOCATE & NOTARY
OF INDIA REG NO 15026 2019
MIRAJNAGAR DISTRICT

REG.NO 3743 PAGE. 07
DATE 04 11-----2025

Read:-

1. As per Section of the Maharashtra Felling of Trees (Regulation) Act, 1964.
2. Letter dated 27.04.2015 of U.J. Chamargore, GM TECH & Project Director, PIU, National Highways Authority, Kamgar Chowk, N-4, Aurangabad.
3. Letter No. 1194/2015-2016 dated 02.07.2015 of the Deputy Conservator of Forests, Forest Department, Aurangabad.
4. Letter No. 2015/Jama-1/Kavi-412, dated 14.07.2015 of the Tahsildar, Aurangabad.

No. 2015/Jama-2/Tree Cutting/Kavi-387
Sub-Divisional Officer Office, Aurangabad
Date: 23.07.2015

FORM-2

Under Section 3(b) of the Maharashtra Felling of Trees (Regulation) Act, 1964, the office of the National Highways Authority, Kamgar Chowk, N-4, Aurangabad has, as per reference letter No. 2, Proposed that permission be granted to remove the said trees and thorny bushes, as they are causing obstruction in the road widening arrangement between Yedshi-Aurangabad Km. 100/000 to 290/200 under the four-Laning of National Highway NH-211.

And whereas, the National Highways Authority, Kamgar Chowk, N-4, Aurangabad has requested that, permission be granted to remove the said trees and thorny bushes, as they are causing obstruction in the road widening arrangement between Yedshi-Aurangabad Km. 100/000 to 290/200 under the Four-Laning of National Highway NH-211.

Therefore, in this regard, under Section 1(b) of the Maharashtra Felling of Trees (Regulation) Act, 1964, it is stated in the report that in Aurangabad Taluka, between Pandhari to Nipani, there are RHS 413 trees and LHS 407 trees, totally 820 trees, which are causing obstruction. Therefore, permission is hereby granted to cut the said 820 trees, subject to the following terms and conditions, for the purpose of road widening between Yedshi-Aurangabad Km. 100/000 to 290/200 under the Four-Laning of National Highway NH-211, within the limits of villages in Aurangabad Taluka. It is assured that no damage shall be caused to any person's property, and compensation shall be payable, if any such loss occurs.

Conditions :-

1. This permission shall be valid for a period of six months from the date on which it is granted.
2. The work of cutting the said trees shall be commenced fifteen days prior to the actual commencement of the highway work. The trees shall not be cut before that, and in this regard, U.J. Chamargore, G.M.TECH & Project Director, PIU, National Highways Authority, Kamgar Chowk, N-4, Aurangabad shall ensure compliance.
3. This permission is granted on the condition that double the number of trees shall be planted (on Government land).
4. The said trees and other small and big thorny bushes shall be auctioned, and the amount received from it shall be deposited under Revenue Head 0029, and a compliance report shall be submitted.
5. If the above-mentioned conditions are not complied with, the said permission shall be deemed to be cancelled.

Enclosure: Statement.

Sd/-
Sub-Divisional Officer,
Aurangabad

Copy to :-

1. The Hon'ble District Collector, Aurangabad, submitted respectfully for information.
2. The Tahsildar, Aurangabad, it is informed that permission has been granted to the concerned Talathi / Circle Officer to cut trees and thorny small and big bushes on the condition that fruit-bearing trees will be planted in their place. Therefore, appropriate action should be taken to ensure that double the number of trees are planted on government land.
3. A copy is given to inform U.J. Chamargore, GM TECH & Project Director, PIU, National Highways Authority of India, Kamgar Chowk, N-4, Aurangabad that the said permission has been granted on the condition of planting double the number of fruit-bearing trees. After cutting the said trees and thorny small and big bushes, double the number of trees should be planted, as appealed by the Government. Also, attention should be given to ensure compliance with the above condition.

Sd/-
Sub-Divisional Officer,
Aurangabad

Read :-

1. This office's same numbered order dated 23.07.2015
2. Request application dated 30.07.2015 of U.J. Chamargore, GM TECH & Project Director, PIU, National Highways Authority, Kamgar Chowk, N-4, Aurangabad.

No. 2015/Jama-2/Tree Cutting/Kavi-387
Sub-Divisional Officer Office, Aurangabad
Date: 04.08.2015

CORRIGENDUM

As per Reference No. 2, U.J. Chamargore, GM TECH & Project Director, PIU, National Highways Authority, Kamgar Chowk, N-4, Aurangabad has requested to delete Condition No. 4 in the order at Reference No. 1.

Therefore, by making a partial modification in the order at Reference No. 1, permission is hereby granted to delete Condition No. 4. The remaining proceedings shall be followed as mentioned in the said order.

Sd/-
Sub-Divisional Officer,
Aurangabad.

Copy to :-

1. The Hon'ble District Collector, Aurangabad, submitted respectfully for information.
2. The Tahsildar, Aurangabad, it is informed that permission has been granted to the concerned Talathi / Circle Officer to cut trees and thorny small and big bushes on the condition that fruit-bearing trees will be planted in their place. Therefore, appropriate action should be taken to ensure that double the number of trees are planted on government land.
3. A copy is given to inform U.J. Chamargore, GM TECH & Project Director, PIU, National Highways Authority of India, Kamgar Chowk, N-4, Aurangabad that the said permission has been granted on the condition of planting double the number of fruit-bearing trees. After cutting the said trees and thorny small and big bushes, double the number of trees should be planted, as appealed by the Government. Also, attention should be given to ensure compliance with the above condition.

Sd/-
Sub-Divisional Officer,
Aurangabad

Read:

1. Section 3 (1-B) of the Maharashtra Felling of Trees (Regulation) Act, 1964.
2. Letter dated 12.12.2014 of the Deputy Conservator of Forests, Aurangabad.
3. Application of U.J.Chamargore, G.M. & Project Director,PUI Dt.07/05/2015
4. Proposal from Tahsildar, Paithan O.No.2015/jama-2/kavi, Dt.15/07/2015

Outward No.: 2015/Jamabandi/Tree Felling/Kavi-545
Sub-Divisional Officer,Paithan-Phulambri
Headquarter Aurangabad
Date: 24/07/2015

Form No. 2

Under Section 3(b) of the Maharashtra Felling of Trees (Rules) Act, 1964, the National Highways Authority of India, Kamgar Chowk N-4 Aurangabad Office has proposed as per reference letter No. 2 that permission be granted to remove the said trees and thorny bushes as they are creating obstruction in the widening of the road between 100/000 and 290/200 km of the Yedshi-Aurangabad section under the four-laning of National Highway N. H. 211.

And whereas, the National Highways Authority of India, Kamgar Chowk N-4 Aurangabad, has requested permission be granted to remove the said trees and thorny bushes as they are causing on obstruction in the widening of the road between Yedshi - Aurangabad km 100/000 and 290/200 under the four-laning of National Highway NH 211.

Therefore, whereas, under Section 1 (section) B of the Maharashtra Felling of Trees (Regulation) Act, 1964, it is mentioned in the report that a total of 317 trees located between Kolibodkha to Thaptitanda in Paithan Taluka on R.H.S. 211 trees LHS 186 are creating an obstruction. Therefore, subject to the following terms and conditions for felling the said 317 trees, permission is hereby granted to fell the trees within the village limits of Paithan Taluka during the road widening of the Yedshi - Aurangabad section (km 100/000 to 290/200) under the four-laning of National Highway N.H. 211. The recipient shall be liable to pay compensation to ensure that no damage is caused to any person's property.

Terms and Conditions

1. The said permission will be valid for a period of six months from the date on which it is issued.
2. The work of cutting the said trees must be started fifteen days before the actual work of

724

the highway begins. And regarding this the U.J.Chamargore, G.M.Tech & Project Director,PIU,National Highways Authority of India, Kamgar Chowk, N-4, Aurangabad should be verify this.

3. The said permission is granted subject to the condition of compensatory plantation double on government land.
4. The amount required for the same shall be deposited under Head of Account 0029 in the Government Treasury, after which a compliance report shall be submitted.
5. If the above-mentioned terms and conditions are not complied with, the granted permission shall be treated as cancelled.

Enclosure: Statement / Details

Sd/-

**Sub Divisional Officer,
Paithan- Phulambri
Headquarters Aurangabad**

Copy to:

1. The District Collector, Aurangabad for kind information.
2. It is hereby informed by giving to the Tahsildar, Paithan, that permission has been granted to the concerned Talathi / Circle Officer to remove trees and thorny small and big bushes and, in their place, to plant fruit-bearing trees. Therefore, appropriate action should be taken to ensure that double the number of trees are planted on government land.
3. A copy is being given to inform U.J. Chamargore, G.M. TECH & Project Director, PIU, National Highways Authority of India, Kamgar Chowk, N-4, Aurangabad, that the felled trees should be auctioned and the amount received from it should be deposited under the Revenue Head 0029. Also, the said permission has been granted on the condition of planting double the number of fruit-bearing trees. The government hereby appeals that after cutting the said trees and thorny small and big bushes, double the number of trees should be planted. Also, attention should be given to ensure compliance with the above conditions.

Sd/-

**Sub Divisional Officer,
Paithan- Phulambri
Headquarters Aurangabad**

Reference:

1. The consent order issued by this office dated 24/07/2015.
2. The application/request dated 30/07/2015 submitted by Mr. U. J. Chamargore, G.M. TDCH & Project Director, PIU, National Highways Authority of India, Kamgar Chowk, N-4, Aurangabad.

Outward No.: 2015/Jamabandi/Tree Felling/Kavi-622
Office of the Sub-Divisional Officer, Paithan-Phulambri
Headquarters Aurangabad
Date: 10/08/2015

Corrigendum

With reference No. 2, U. J. Chamargore, G.M. TDCH & Project Director, PIU, National Highways Authority of India, Kamgar Chowk, N-4, Aurangabad, has requested to delete Condition No. 4 from the order of Reference No. 1.

Accordingly, partial modification is made to the order under Reference No. 1, and permission is granted to delete Clause No. 4. The remaining action should be followed as mentioned in the said order.

Sd/-
Sub Divisional Officer,(Revenue)
Paithan- Phulambri
Headquarters- Aurangabad

Copy to:

1. The District Collector, Aurangabad, respectfully for information.
2. The Tehsildar, Paithan — informed that the concerned Talathi/Circle Officer has been permitted to remove shrubs and small or large thorny bushes and to plant trees only on vacant land. Therefore, appropriate action should be taken to plant double the number of trees on government land.
3. U. J. Chamargore, G. M. TDCH & Project Director, PIU National Highways Authority of India, Kamgar Chowk, N-4, Aurangabad, by giving a copy to them, it is being informed that, the said felled [trees] shall be auctioned and the amount coming from it should be deposited under 0029 Revenue Head. And also the said permission has been given on the condition of planting double fruit-bearing trees. The said trees and thorny small-large trees shall be felled and double trees should be planted, such an appeal is being made on behalf of the Government. Also, attention should be given to ensure that the above conditions are followed.

Sd/-
Sub Divisional Officer,(Revenue)
Paithan- Phulambri
Headquarters Aurangabad

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार)
National Highways Authority of India
(Ministry of Road Transport & Highways, Government of India)
परियोजना कार्यान्वयन इकाई छत्रपती संभाजीनगर

Project Implementation Unit - Chhatrapati Sambhajinagar

2nd floor, Jal Bhavan, Administrative Building, Maharashtra Jivan Pradhikaran,
Near Deogiri College, ITI Road, Vedant Nagar, Chhatrapati Sambhajinagar-431005
दूसरी मंजिल, जल भवन, प्रशासनिक भवन, महाराष्ट्र जीवन प्राधिकरण, देवगीरी कॉलेज के पास,
आईटीआई रोड, वेदांत नगर, छत्रपती संभाजीनगर-431005

टेलि / Tel: 0240-2471507, +91 8130006211 ई-मेल / Email.: aurangabad@nhai.org, वेबसाइट / website: www.nhai.gov.in

No. NHAI/PIU/AUR/NH-52/S-Y/2025/449

5 March 2025

To,

**Collector of Aurangabad
(Chhatrapati Sambhajinagar)**

District Collector Office,
Ch.Sambhajinagar-431001 (MH),
Email:Collector.Chsambhajinagar@maharashtra.gov.in

2.Collector of Jalna

Administrative Building, District Collector
Office, Survey No.488,Bypass Road,Jalna-
431213 (MH),
Email:Collector.jalna@maharashtra.gov.in

3.Collector of Beed

District Collector Office, Nagar Road,Shriram
Nagar, Beed 431122 (MH),
Email:Collector.Beed@maharashtra.gov.in

4.Collector of Osmanabad

(Dharashiv) Collector Office,
Dharashiv-413501 (MH),
Email:Collector.dharashiv@maharashtra.gov.in

5.Collector of Solapur

Mahasool Bhavan, District collector office Saat
Rasta,Solapur-413003 (MH)
Email:Collector.solapur@maharashtra.gov.in

**Subject- NHAI-PIU-AUR-Four/Six Langing Solapur (Km.000) to
Aurangabad (Km.290.20) road section of NH-52 (Old-211)
Order to cut down trees.**

**Ref:- Letter from Deputy Collector and Competent Authority (Land
Acquisition), Chhatrapati Sambhajinagar No. O.No. 2025/
C.A.L.A/NH-211/Chh.CSN/Kavi/80 dated 12.02.2025**

Sir,

As per the above mentioned subject and instructions have been given by the reference, Hon'ble National Green Tribunal, Western Zone, Pune, to submit the information regarding the number of trees cut during the construction of National Highway No. 52 and the information on the trees planted in exchange of trees cut on the said construction.

In this regard, you are informed that the district-wise number of trees felled on non-forest land and the number of trees planted on non-forest land in lieu of felled trees and tree cutting permission are attached to this letter as Annexure - 1 & 2. Along with that, the tree cutting orders of the then competent authority for cutting trees are also being attached with the information.

Thank you !

your faithful

(Ravindra M. Ingole)
Deputy General Manager (Ta) and
Project Director

Aurangabad District Plantation and tree cutting Details Annexure-1

Sr.no	Districts	Tree cutting for NH-52			Tree Plantation for NH-52		
		Non-Forest	Forest	Total	Avenue	Median	Total
1	Aurangabad	1217	0	0	21378	22351	43729

728
Exh-III

National Highways Authority of India

Ministry of Road Transport & Highways, Government of India

परिवहन कार्यान्वयन इकाई - छत्रपती संभाजीनगर

Project Implementation Unit - Chhatrapati Sambhajanagar

Jai Bhavan, Administrative Building, Maharashtra Jyvan Pradhikaran

Near Deogiri College, ITI Road, Vedant Nagar, Chhatrapati Sambhajanagar

दूसरी मंजिल, जल भवन, प्रगामनिक भवन, महाराष्ट्र जीवन प्राधिकरण,

देगिरी कॉलेज के पास, आईटीआई रोड, वेदान्त नगर, छत्रपती संभाजीनगर

है। / Tel: 0240-2471607, +91 81300 06211 ई-मेल/ Email: aurangabad@nhai.org

वेबसाइट / website

अधिकारी कार्यालय
ती संभाजीनगर

9 AUG 2025

11 नवम्बर

क. तह. उपजि. जि.अ.

11 SEP 2025

No. NHAI/PIU/AUR/NH-52/NGT/2025/ 1387

24 July, 2025

To,

The Regional Officer,
National Highways Authority of India,
"Narang Towers", 3rd Floor,
Opp. to Office of Dy. Commissioner of Police Traffic (Nagpur City)
Palm Road, Civil Lines, Nagpur-440 001, Maharashtra.

8094
19.

Sub: NHAI-PIU-AUR- Four laning of Solapur to Yedshi and Yedshi to Aurangabad section of NH-52 (Old NH-211) from km 0+000 to km 100+000 & km 100+000 to km 290+200 respectively in the state of Maharashtra to be executed as BOT (Toll) on DBFOT pattern under NHDP phase IVB - NGT application No. 59/2019 MPCB & ORS - Reg.

Sir,

With reference to the above subject, it is informed that, NGT application No. 59/2019 WZ SAKHARAM ASARAM KALE VS THE REGIONAL OFFICER MPCB & ORS related tree felling/ plantation along NH-52 from Solapur to Aurangabad i.e. from km 0+000 to km 290+200 is pending before the NGT, Pune.

2. The four laning project for execution from Solapur to Aurangabad was bifurcated in two parts. 1st part from Solapur to Yedshi i.e. from km 0+000 to km 100+000 is with PIU Solapur and 2nd part from Yedshi to Aurangabad i.e. from km 100+000 to km 290+200 is with PIU Chhatrapati Sambhajanagar (Aurangabad).
3. Application before NGT was filed by the applicant claiming non-fulfilment of terms & conditions of approval granted for tree felling. Matter pertains combined section of NH-52 from Solapur to Aurangabad which pertains to both PIU-Solapur & PIU-Chhatrapati Sambhajanagar.
4. The Competent Authority of NHAI had issued instructions to appoint PD PIU, Chhatrapati Sambhajanagar as nodal. PIU to deal with the case before NGT and any requisite support & documents of Solapur to Yedshi related to matter shall be provided by PIU-Solapur.
5. Brief details of the tree felling & plantation is brought out below;

(i) For Package Solapur to Yedshi :

To take up four laning work of Solapur to Yedshi, total 8233 nos. of trees were felled in Solapur & Osmanabad District and as per tree felling permission 40049 nos. of tree were supposed to planted. However, only 22385 nos. of trees were

72A

planted which are less by 17664 nos. the required trees to be planted as per cutting permission.

- (ii) **For Package Yedshi to Aurangabad :**
To take up four laning work of Yedshi to Aurangabad section of NH-52, total 12962 nos. of trees were felled in Osmanabad, Beed, Jalna & Aurangabad district and as per tree felling permission 46969 nos. of trees were supposed to be planted. Whereas, 103100 nos. of trees were planted which are more than the required trees to be planted as per the cutting permission.
- (iii) Since, the single application is filed before NGT for complete section from Solapur to Aurangabad it would be prudent to consider cumulative report of trees felled & trees planted as per tree felling permission. Considering cumulative report, total 21195 nos. of trees were felled and as per tree felling permission total 87018 nos. of trees were supposed to be planted. Whereas, total 125485 nos. of trees are planted which are more than the required trees to be planted as per tree felling permission.
- (iv) After filing of reply by NHAI, NGT has directed respective District Collectors to verify the details submitted by NHAI.
- (v) In this situation, NHAI is expected to coordinate with all the concern District Collectors for submission of combined reply from their side.
- (vi) In case of failure to submit combined reply, NGT may view shortage of tree planted for Solapur to Yedshi project. Whereas, for any shortage of tree plantation against the instructions issued in tree felling permission, NGT is likely to impose penalty of Rs. 75,000/- for each nos. of tree on total difference.
- (vii) In this above scenario, it has been proposed to apprise the matter with RO, Mumbai and subsequently with the State Government of Maharashtra.

As the individual reports being submitted by all the District Collectors i.e. Chhatrapati Sambhajnagar (Aurangabad), Jalna, Dharashiv (Osmanabad), Solapur, Beed. Which has to be co-ordinated with Government of Maharashtra and directions to all the Collectors to be issued to submit their tree cutting reports to Nodal Collector i.e. The Collector, Chhatrapati Sambhajnagar. The required submission from the Collector, Chhatrapati Sambhajnagar is as tabulated below;

Sr. No.	Districts		Tree felled for NH-52	Ratio	Trees to be planted as per cutting permission		Trees planted at site (Avenue)
1	Solapur	South Solapur	372	1:2	744	2044	3972
		North Solapur	260	1:5	1300		3972
2	Osmanabad		12864	1:5	64320		45769
3	Beed		4608	1:2	9460		40226
4	Jalna		1752	1:5	8760		14140
5	Aurangabad		1217	1:2	2434		21378
Total			21073		87018		125485

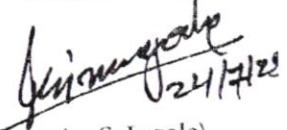
[Handwritten signature]

- (viii) It is very much required to apprise the issue with RO, Mumbai that, the PIU Solapur is lagging the nos. of trees by 17,664 nos. The PD-Solapur has been continuously reminded by this office for getting the plantation as early as possible since, February, 2025. Till date there is no significant result has been seen till date.
- (ix) It would be advisable to take necessary action against the Concessionaire of Solapur to Yedshi so that, Concessionaire will plant the required nos. of trees failing which the penalty supposed to be penaled on NHAI shall be imposed to the Concessionaire of Solapur -Yedshi.
- (x) The PD PIU, Solapur has to instruct to coordinate with the Collector, Dharashiv & Solapur pro-actively in this case so that any adverse report shall not be place before NGT and to have such report the required efforts on ground to get the avenue plantation shall be expedite.
- (xi) The matter is now placed before NGT by 10.10.2025. Which is a sufficient time requested by this office for submitting the report from the respective District Collectors.
- (xii) It is pertinent to mention here that, the matter has been categorized as "For Final Hearing" before NGT on 23.07.2025. However, some how this office has managed to have extra time. Next time NGT may view this act as contempt and issue some adverse action.

6. In this regard, it is requested to take up the matter with NHAI-RO, Mumbai to issue necessary instructions to PD PIU-Solapur for coordinating with respective District collectors under their jurisdiction for submitting combined report or PD-PIU, Solapur may be requested to plant differential 17,664 nos. of plants to avoid any penal action from NGT.

Thanking you.

Yours Sincerely,


02/11/25

(Kavindra S. Ingole)
DGM (T) & Project Director

Copy to:

- 1) The District Collector, Chhatrapati Sambhajnagar - For information & necessary action please.
- 2) The District Collector, Jalna - For information & necessary action please.
- 3) The District Collector, Beed- For information & necessary action please.
- 4) The District Collector, Dharashiv (Osmanabad) - For information & necessary action please.
- 5) The District Collector, Solapur - for information & necessary action please.
- 6) The Regional Officer, NHAI-RO, Mumbai - For information please.
- 7) The Project Director, PIU-Solapur - For information please.
- 8) Shri. Sagar Laddha, Advocate, Chhatrapati Sambhajnagar - For information & necessary action please.